

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.1

**Excise Miscellaneous Application No.76757 of 2019 (EH)
And
Excise Appeal No.658 of 2012**

(Arising out of Order-in-Original No.27/Commr/2012 dated 29.06.2012 passed by the Commissioner of Central Excise & Service Tax, Jamshedpur.)

M/s. Tata Steel Growth Shop.

(A Division of M/s. Tata Steel Limited, Gamharia, Jamshedpur.)

...Appellant

VERSUS

Commissioner of CGST & CX, Jamshedpur Commissionerate

.....Respondent

(143, New Baradwari, Sakchi, Jamshedpur-831001.)

APPEARANCE

Shri Dipankar Majumdar, Advocate for the Appellant (s)

Shri P.Ghosh, Authorized Representative for the Respondent (s)

**CORAM: HON'BLE SHRI ASHOK JINDAL, MEMBER(JUDICIAL)
HON'BLE SHRI K. ANPAZHAKAN, MEMBER(TECHNICAL)**

MISCELLANEOUS ORDER NO 75038/2023

FINAL ORDER NO 75062/2023

DATE OF HEARING : 16 February 2023

DATE OF DECISION : 16 February 2023

ASHOK JINDAL :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their Appeal. Accordingly, the Appeal of the Appellant is

dismissed as withdrawn. The Miscellaneous Application pending before this Tribunal is disposed of in the above manner.

(Dictated and pronounced in the open Court.)

Sd/-

(ASHOK JINDAL)
MEMBER (JUDICIAL)

Sd/-

(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

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